

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓ (DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 330/2001

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :::: GUWAHATI.

ORDER SHEET

Origin No

APPLICATION NO. 330 OF 2001

APPLICANT (s) Smt. Sunita Mukherjee

RESPONDENT (s) K.V.S.

ADVOCATE FOR APPLICANT(s) P.K. Roy, S.K. Chakraborty

ADVOCATE FOR RESPONDENT(s) S. Sarma

Notes of the Registry

dated

Order of the Tribunal

This application is in form
and no. in the Condonation
Petition is filed and filed vide
N.P. No. X C.F.
for Rs 50/- deposited vide
IPO/BD No 795488/9
Dated..... 21.8.2001

N.S. 22/5/01
Dy. Registrar
PS

22.8.01

Present : Hon'ble Mr.K.K.
Sharma, Administra-
tive Member.

The applicant is a Music Teacher
working at K.V. Happy Valley, Shillong.
By order dated 9.8.2001 (Annexure-F to
the O.A.) the applicant has been trans-
ferred from K.V. Happy Valley to Tura.
Her transfer has been made to accommo-
date Smt. Priti Bhowmik Dey, who was
earlier transferred from K.V. Tura to
Upper Shillong on her own request.

Mr.P.K.Roy, learned counsel
appearing for the applicant, stated
that the applicant's husband, working
in the Military Engineering Service,
Chabua, had made a request for transfer
to Shillong on the ground that his wife
is a Central Government employee work-
ing at Shillong. The applicant's husband
was transferred on that ground to Shi-
llong by order dated 17.5.2001.

The applicant had made a repre-
sentation dated 18.8.2001 to the

Contd..

22.8.01

✓
V
respondents bringing her husband's transfer to Shillong to the notice of the respondents. Mr. Roy submitted that the respondents may be directed to consider the case of the applicant for continuation at Shillong on the ground that her husband has been transferred to Shillong.

Mr. S. Sarma, learned counsel for the respondents admitted that the applicant has been working at K.V. Happy Valley, Shillong and she was transferred in public interest.

Considering the submissions made by the parties, I am of the view that since the applicant has made a representation and the same has not been disposed of by the respondents, a direction should be given to the respondents to dispose of the representation. Accordingly, I direct the respondents to dispose of the representation of the applicant considering the facts mentioned therein within a period of two months from the receipt of the order. Till the disposal of the representation the order of transfer dated 9.8.2001 shall not be acted upon, so far as the applicant is concerned.

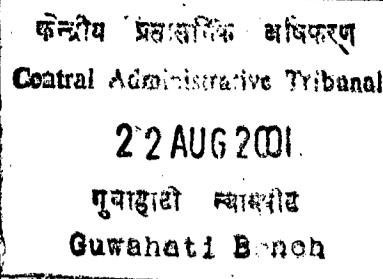
Accordingly, the application stand disposed of.

There shall, however, be order as to costs.

IC Usha

Member

bb



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI.

OA NO. 330 /2001.

Smt. Stuti Mukherjee,

.....Applicant.

- Vs -

Union of India & Ors,

.....Respondent.

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For use in Tribunal office,

Signature,

Date of filing.

For, Registrar.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI

Filed by the applicant
through

Present by Mr. No. 7
Alvarez

22-8-2001

O A No. of 2001

BETWEEN

Smti Stuti Mukherjee

... Applicant.

- Versus -

Kendriya Vidyalaya Sangathan & ors.

.... Respondent.

DETAILS OF APPLICATION

1. Particulars of the applicant.


Smti Stuti Mukherjee,
Music Teacher,
Kendriya Vidyalaya,
Happy Valley,
Shillong.

2. PARTICULARS OF THE RESPONDENTS :

1. Kendriya Vidyalaya Sangathan,
through the Commissioner, K.V.S
18, Institution Area
Shaheed Jat Singh Marg,
New Delhi - 110016.

contd...

2. The Deputy Commissioner (Admn.)

Kendriya Vidyalaya Sangathan,

18, Institutional Area

Shaheed Jeet Singh Marg,

New Delhi - 110 016.

3. The Assistant Commissioner,

Kendriya Vidyalaya Sangathan

Guwahati Region, Guwahati - 11.

4. Secretary, Ministry of Human Resource
& Development, New Delhi.

5. Smti Priti Showmik Dey,

Music Teacher,

Kendriya Vidyalaya, Sangathan,

Upper Khasi Hills, Meghalaya.

3. Particulars of order : No. F 3-1(D) 2001 - KVS

against which applica- (EIV) Dated 9.8.2001

tion is made. issued by the Deputy Commissioner
(Admn.) Kendriya Vidyalaya,
Sangathan, New Delhi.

4. Jurisdiction of the Tribunal :

The applicant declares that the subject matter
of the order against which he wants redressal
is within the jurisdiction of the Tribunal.

5. Limitation....

5. Limitation

The applicant further declares that the application is within the period of limitation prescribed in section 21 of the Administrative Tribunal Act, 1985.

6. FACTS OF THE CASE

(i) The applicant was initially appointed in the Kendriya Vidyalaya Sangathan as a Music Teacher in August 1975 and was posted at Kendriya Vidyalaya (K.V.) Sibsagar where she joined on 16.8.75. She has now put on 26 years of satisfactory service in the Sangathan. During the period of her 26 years of services as aforesaid, she was transferred in the following places :-

<u>PLACES OF POSTING</u>	<u>PERIOD</u>
(i) K.V. Sibsagar	16.8.75 to 30.6.76
(ii) K.V. Happy Valley Shillong	1.7.76 to 28.7.79
(iii) K.V. Maligaon Guwahati	29.7.79 to 20.2.82
(iv) K.V. Upper Shillong	22.2.82 to 29.9.82
(v) K.V. Happy Valley Shillong	30.9.82 till date

contd...

- ii) That the applicant states that in terms of the existing rule/guidelines governing transfer to a choice posting, she has been submitting applications before the respondent authorities for the last 6(six) years to transfer her to Kolkata. But for the reasons best known to them, her case was never considered.

Two such application submitted by the applicant during 1995 is and 1999 are annexed as Annexure 'A' and 'B' to this application.

- iii) That this applicant states that her husband is a Central Govt. employee and working under the Military Engineering Service and till recently he was posted under Garrison Engineer(I) Air Force Station, Chabua. The applicant therefore had to stay without her husband at Shillong with two of her children and old and ailing in laws. Her father-in-law is aged about 80 years and mother -in- law a cancer patient, is aged about 75 years now. Both the applicant and her husband therefore wanted to settle at Kolkata, the permanent place of residence of her husband.
- iv) That when her repeated applications for posting at Kolkata did not materialise, her husband, who was posted at Chabua, had sought for his transfer at Shillong on

contd...

the ground that his wife is working at Shillong and his authorities, being satisfied ^{with} his case, has transferred him at Shillong vide order dated 17.5.01 where he joined in June, 2001.

Copy of the transfer order dated 15.5.2001 and a Nominal Roll Shwoing ground of his posting (Spouse ground) at Shillong are annexed as Annexure 'C' and 'D' to this application.

v) That the applicant states that ~~the~~ following the existing guideline, the respondent authority recently transferred a large number of teachers considering application of various teaching who sought for choice posting and accordingly Smti Priti Bhawmik Dey of K.V. Tura the respondent No. 4 herein, who sought for her posting at Shillong, was transferred at K.V. Upper Shillong vide order dated ~~ix place 20.6.2001~~ in place of Smti Rina Dey, Music Teacher who was posted at K.V. Tura in place the Respondent No. 4. Following that order dated ~~20.6.2001~~, the respondent No. 4 was repleased from K.V. Tura and accordingly she joined at K.V. Upper Shillong where she is presently working.

Amriti

Copy of the order dated 20.6.2001 is annexed as Annexure 'E' to this application.

contd...

vi) That this applicant states that Smti Rina Dey who was transferred at K.V. Tura in place of the respondent No. 4 vide order dated ^{10.6.2001} ~~10.6.2000~~ promptly rushed to New Delhi by taking leave and managed to get the earlier order dated ^{10.6.2001} ~~10.6.2000~~ modified to remain in the same K.V. Upper Shillong. The authority under same extreneous consideration passed a fresh order on 9.8.2001 in respect of the respondent No. 4 by which she is now posted at K.V. Happy Valley in place of the applicant by transferring the applicant a at K.V. Tura where the respondent No. 4 was working prior to her joining at K.V. Upper Shillong. It would be curious to note that, the authority has passed the fresh transfer order in respect of the Respondent No. 4 without cancelling or modifying the earlier order dated ^{10.6.2001} ~~10.6.2000~~ though the said order dated ^{10.6.2001} ~~10.6.2000~~ was already acted upon and worked out, following joining of the respondent No. 4 at K.V. Upper Shillong. The ^{the} order dated 9.8.2001 received by her on ^{17.8.2001} was therefore passed absolutely on extreneous consideration and there was no public interest involved in it.


Copies of the order dated 9.8.2001 is annexed as Annexure 'F' to this application.

vii) That the applicant states that since her husband was posted at Shillong only in May, 2001 on the ground that his wife (applicant) is working at Shillong

contd..

(Spous ground), the transfer order dated 9.8.2001 has frustrated the purpose of her husband's transfer. The order dated 9.8.2001 therefore has caused serious prejudice to the applicant. In this regard it would be pertinent to mention here that there is no office /unit at Tura, in M.E.Sa where her husband is working and therefore he can not be transferred now at Tura. The applicant therefore filed a representation before the Commissioner, Kendriya Vidyalaya Sangathan on 18.8.2001, but no reply to that has been sent to her as yet.

Copy of the ~~expendent~~ representation dated 18.8.2001 is annexed as Annexure 'G' to this application.

viii) That the applicant states that the applicant is still working at K.V. Happy Valley and the respondent No. 4 has not been released from K.V. Upper Shillong. But the applicant has now learnt that the authority is taking all steps to release the respondent No. 4 from the K.V. Upper Shillong to join in place of the applicant and as such unless an interim order restraining the authorities to release the respondent No. 4 and/or allowing the applicant to work at K.V. Happy Valley is passed, the

contd...

applicant would suffer irreparable loss and injury. The applicant has submitted a representation highlighting her grievances on 18.8.2001. The authority therefore before taking any action on the transfer order dated 9.8.2001 is duty bound to consider her representation specially in the context of her husband's recent posting at Shillong on the ground that this applicant is working at Shillong. That apart passing of fresh order of transfer in respect of respondent No. 4 without taking relevant factors into consideration was absolutely uncalled for and caused the applicant great prejudice.

7.

G R O U N D S :

- a) For that when the respondent authorities have transferred Respondent No. 4 once at K.V. Upper Shillong where she has already joined, the authorities ought not to have transferred her again at K.V. Happy valley on some irrelevant and extremeious consideration.
- b) For that the respondent which transferring the applicant at K.V. Tura did not consider that she had also been requesting for her transfer to Kolkata for the last six years and hence non-consideration of her case which considering the case of other similarly situated teachers, is discriminatory.

- c) For that the respondent authority before affecting the transfer order ought to consider the representation submitted by her on 18.8.2001 and cannot take any step to release respondent No. 4 to join in place of the applicant without considering the fact that the applicant has been recently been transferred at Shillong on the ground that the applicant is posted at Shillong and therefore transferring the applicant to Tura at this stage will only ~~except~~ frustrate the purpose for which her husband was transferred.
- d) For that any view of the matter the impugned order of transfer dated 9.8.2001, cannot sustain and is liable to be set aside.

8.

DETAILS OF THE REMEDIES EXHAUSTED

That the applicant declares that she has availed of the remedies available to her.

9.

MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

The applicant further declares that he has not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court

of law....

of law or any other bench of the Tribunal nor any application, writ petition or suit is pending before any of them.

10. RELIEF SOUGHT

In the premises aforesaid it is most humbly prayed that your Lordships may be graciously pleased to admit this application, call for the records, issue notice on the respondents and after hearing the parties -

- (i) Quash and set aside the impugned order dated 9.8.2001, passed by the Deputy Commissioner (Admn) Kendriya Vidyalaya Sangathan, New Delhi, and direct the respondent authorities to allow the applicant to work at Kendriya Vidyalaya at Happy Valley Shillong.

11. INTERIM ORDER IF ANY PRAYED FOR :

In the interim respondents may be directed to allow the applicant to work as Music Teacher in the Kendriya Vidyalaya, Happy Valley Shillong.

12.

PARTICULARS OF THE P.O IN RESPECT OF THE APPLICATION

1. Name of the post office- G.P.O. Gauhati
2. Number of IPO - 7G-548819
3. Date of IPO - 21.8.2001
4. Post office at which payable - G P O Guwahati.

2

VERIFICATION

I, Smti Stuti Mukherjee w/o Shri T.K. Mukherjee aged about 45 years resident of Laitumkhrah (Near Beat House) Nongrimbah, Shillong - 3, do hereby verify and state the statements made in paragraphs 5, 6(i) & 6(iv) and 6(vi) & 6(viii) are true to my knowledge and those made in paragraphs 6(v) _____ are true to my information derived from the records ^{and} rest are my humble submission before the Tribunal and I sign this verification today the 21st Day of August, 2001 at Guwahati.

Date 21.8.2001

Stuti Mukherjee
SIGNATURE

Place : Guwahati.

fehu. 27

(12)

KENDRIYA VIDYALAYA SANGATHAN

KENDRIYA
VIDYALAYA

HAPPY VALLEY

REGION CODE

10

Application for transfer on request 95-96
(Read instructions carefully before filling up).

1. Name

S T U T I M U K H E R J E E

2. Date of birth

17

08

1956

3. Date of appointment in KVS

16

08

1975

4. Date of posting in present
post at the Vidyalaya*/Station.

30

09

1982

5. Whether Male or Female

F

6. Post held

M S C

7. Subject

22

8. Grounds for transfer

Category
10 G SDivision
21

9. Choice Vidyalaya*/station

Station	Region Code
CALCUTTA	06
CALCUTTA	06
CALCUTTA	06

10. Station where spouse is working

02

11. Have you obtained a medical
certificate overleaf?

No

12. Have you given the declaration
regarding the department and place of
posting of spouse?

N/A

13. Narrate the compelling problem(s) to settle down permanently
for seeking transfer(in 50 words) in the home town

14. Details of last transfer

year	from where transferred
1982	UPPER SHILLONG
Reason 0	Code 3

* Applicable only for transfer within the station.

I, Shri/Smt./Km STUTI MUKHERJEE do hereby affirm that the information given in columns 01 to 14 above are correct and that the medical certificate/declaration given overleaf is/are bona fide. I understand that wrong/suppressed information shall render me liable for disciplinary action.Place:.....SHILLONG
Date:..3.2.95...Signature:.....
Name: ...STUTI MUKHERJEE...
Designation: ...MUSIC TEACHER...

* * *

Attested.

P.K.Nay
Advocate
21.8.2001

MEDICAL CERTIFICATE

Signature of patient _____

Address _____

Relationship of the patient to the applicant _____

I, Dr. _____ of _____ (Name & Designation) (Hospital & place)

after careful personal examination of the case, hereby certify that _____

whose signature is given above is suffering

(name of the patient) _____

and that facilities for treatment from _____

(full medical nomenclature of the ailment)

of this disease are not at all available at this station or its vicinity.

Place: Signature of the Doctor _____

Date: Designation _____

Seal of the Hospital _____

DECLARATION
(kindly fill the information in bold and capital letters)I, _____, solemnly declare that my spouse _____
is presently posted at _____ (place) as _____ (Designation)
(name) since _____ His/Her full office
(Dept/Unit/Branch). (date)

Address with Name and Designation of immediate superior is as follows:

Name and Office Address of spouse _____ Name and Address of immediate superior
Officer. _____

Signature of the Teacher _____

Name: _____

Designation: _____

For Office use only in Kendriya Vidyalaya

(Strike out whichever is not applicable).

1. Disciplinary case is pending/contemplated against Shri/Smt./Km _____

R/N

2. No disciplinary case is pending/contemplated against Shri/Smt./Km _____

3. The medical certificate/declaration given in the application itself
is from the competent authority.4. Certified that the details furnished by the applicant have been
verified from the service records and found correct.

5. She/He is on leave/absent since _____

Place: _____

Date: 7.2.95

Signature _____

Name of the Principal: S. R. S. S. / Principal
Office Seal.

प्राचार्य, केंद्रीय विद्यालय, शिवामगढ़

* * * * Principal, K.V.H. Valley, Shimoga.

Attached
P.W.D.
Advocate
2-8-1995

Annexure - 'B'

(14)

8

KENDRIYA VIDYALAYA SANGATHAN			Transfer Type	1 0 2
			REGION CODE	1 0 1
KENDRIYA	HAPPY VALLEY	VIDYALAYA	Hard Station Code.	

APPLICATION FOR TRANSFER ON REQUEST 1999-2000

(Please read instruction on duly before filling up)

1. Name SITALI MUKHERJEE

2. Date of birth 11/7/1981 3. Date of appointment 11/6/1983 4. Date from which posted to the Vidyalaya, Station in present post. 11/5/1983 3/6/1983

5. Whether Male / Female F

6. Post held MISC
CATEGORY

7. Sub-Code 1212
DIVISION

8. Grounds for Transfer

O G S
Station

233
Region Code.

9.(a) Choice Vidyalaya/Station

<u>CALCUTTA</u>	<u>C 6</u>
<u>CALCUTTA</u>	<u>C 6</u>
<u>CALCUTTA</u>	<u>C 6</u>

9.(b) In case you are interested in transfer to K.V. in a particular Region indicate the preferences in terms of Region.

Region	Code

1 0 2 please fill up correct code

10. Station where spouse is working

11. Have you obtained a medical certificate for leave?

12. Have you given the declaration regarding the employment and place of posting of spouse?

13. Is there any other compelling problem(s) for staying

To look after transfer (in 50 words(s))

Details of last transfer
who are 16. Year of decease certified in
away from me NO evidence.

as well as from
my spouse(s). Relationship of the patient
with the applicant.

Being H.B.P. with the patient
they require constant
nursing at this age which

is only possible. I, Shri/Smti Sitali Mukherjee do hereby affirm that
if I am the information given in columns 01 to 16 of this application are correct and that
I posted to medical certificate/declaration given over and above is true. I understand that
any wrong/suppressed information shall render me liable for disciplinary action. (PTC).
and stay
with them.

dated
R.K.N.
25.8.2001

::: 2 ::::

Place : Shillong

Date: 19. 5. 99

Vidyalaya is applicable only for transfer
within the station *Write 01 or Intra (within region)
or 02 for inter.

Signature : Shanti Mukherjee

Name: Shanti Mukherjee
Designation: Music Teacher

MEDICAL CERTIFICATE

Signature of patient _____

Address _____

1. Dr. _____ of _____ (Name & Designation) (hospital & place).
after careful personal examination of the case, hereby certify that

_____ whose signature is given above is suffering from
(Name of the patient)

and that facilities for treatment of this
full medical nomenclature of the ailment in CAPITAL letters).
disease are not at all available at this station or its vicinity. It is further certified
that aforesaid disease is within the parameters prescribed by the KVS at Para M.

State

Date: _____ Signature of the competent authority. _____

Designation: _____

Seal of the Competent authority: _____

DECLARATION

(Kindly fill the information in both letters. Strike out whichever is not applicable)
I, _____ solemnly declare that my spouse _____ (name).

is currently employed at/under orders of transfer to _____ as _____ (Designation)
in _____ since _____ (place) _____ (date) His / Her full office address
(Dept/Unit/ Branch.) with Name and Designation of immediate superior/details of self-employment is/are
as follows:

Name and Office / Registered Business or
Professional Address of spouse.Name and Address of Immediate
Superior Office or Registration No. of
Business / profession.

Signature of the Employee: _____

Name: _____

Designation: _____

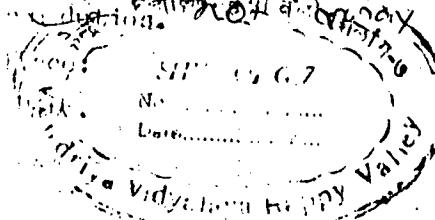
For Office use only in Kendriya Vidyalaya.

*(Strike out which ever is not applicable).

1. *Disciplinary case is pending / contemplated / not pending / not contemplated against
Shri / Smt. / Mr. Shanti Mukherjee M.T)
2. *The medical certificate / declaration given in the application itself is from the
competent authority.
3. Certified that the details furnished by the applicant have been verified from the
service records and found correct.

4. Shri / Smt. / Mr. _____ absent without my during _____ and is still on
duty. Not on duty from 1st July 1998 to 31st Dec 1998 (in 98-99 only)

Signature: _____

Name of the Principals P. S. SoniOffice seal: Shri. P. S. Soni, Kendriya VidyalayaShri. P. S. Soni, Kendriya Vidyalaya, Shillong

Attested
P. S. Soni
1/8/2001

(16)

ANNEXURE

"C"

0498290545

P:01

To T. K. Mukherjee

MOVEMENT ORDER

Tele : AF/391

Garrison Engineer (I) of Chabua
 PO : Chabua Air Field
 Distt : Dibrugarh (Assam)

1402/10A/E1

(7) May 2001

MES/220250

Shri TK Mukherjee, JE (Civ)

POSTING/TRANSFER ON TENURE TURNOVER : JE (CIV)

1. You are hereby permanently transferred to CE (AF) Shillong Zone in the interest of state.

Auth : HQ CE EC, Fort William, Kolkata Posting Order No 131322/2/2001/CE(Civ)/137/Engrs/E1C(I) dt 01 May 2001.

2. You will be relieved of your duties and SOS from this office on 27 May 2001 (AM) and will report to your new station after availing usual joining time/journey period.

3. You will submit the following before leaving this office :-
 (a) Clearance Certificate (b) Departure Report

4. You will surrender your Permanent Identity Card to your new station for destruction.

5. TA/DA and advance of pay may be had on application.

6. Your pay & allowances for the month of May 2001 claimed/paid by this office and Jun 2001 onwards will be claimed by your new unit after reporting for duty at new duty station.

"Certified that the individual is not involved in any disciplinary/Court of Inquiry and SIF Cases".

(Pradeep Jadeja)

Major

Garrison Engineer (I) AF

Distribution :-

• HQ CE EC, Fort William, Kolkata-21	CEC (AF) SHILLONG ZONE ONLY
• HQ CE (AF) Shillong Zone-09.04 (43%)	Basic Pay : Rs. 9,300/-
• CDA Nuranjani, Guwahati-71	H.R.A. (Now) : Rs. 3,999/-
• RAO Shillong.	T.A. : -
• RAO GE (I) AF Chabua.	S.C.A. : -
• DCDA (Funds) Meghalaya.	: Rs. 200/-
• All Sub Divs/Sections.	REDUCTION :-
• Date of Birth : 21-11-1950	G.P.F. (Reg Subs) : Rs. 4,500/-
• Date of Appt : 20-06-1970	(A-C No : 5 3 4 5 6 8 Y)
• Date of next increment : 01-01-2002	C.G.E.I.S : Rs. 30/- pp.

Date of D/L : 06 days
 Date of R/H : 02 days

Deputed
A.K.P. Adhikary

ANNEXURE - D

Annex

(Ref to GB (I) AF Chabua letter No 1402/ /B1 dt 1 Jan 2001)

NOMINAL ROLL, TURN OVER POSTING
SECOND ANNUAL STAFF

Unit B GB (I) AF Chabua

Ser No	MES No, Name, Designation, dt of birth Name town and dt of retirement	From	To	Sensitive	Non sensitive	Choice	Med	Camp grnd	Matrix	Tenure done/ not done	Whether HBR/WB NBR re- cruited	Service profile	EL/ L Bd	Unit sen- tity	Station sen- tity	Remarks	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	MES/220062 Shri RS Das, JE B/M (Supdt B/M I)	GB (I) Barapani/ Aug 70	Jul 76	Sensitive	-	Guwahati	ALB	No	02 yrs tenure	Done	HBR	As in col - 3 to 5	-	-	Jul 98	Last Leg Posting	
	<u>Date of birth</u> 18-07-1945	GB Shillong GE Jerhat	Jul 76	Apr 87	-de-	-	Berjir Rangia										
		ACE (Liasiem) Shillong Zone	Apr 87	Jul 87	-	Non Sensitive											
		GE Jerhat	Jul 87	May 91	Sensitive	-											
		Bapathan New Colony PC - Tinsukia Tinsukia (Assam)	May 91	Aug 95	-de-	-											
		CE (AF) Shillong Zone	Aug 95	Jul 98	-	Non Sensitive											
		(Applied for change of home stn to Guwahati)	GE(I) AF Chabua	Jul 98	Till dt	Sensitive	-										
2.	MES/228086 Shri BC Das, BDC	868 EMS	Oct 70	Aug 72	Sensitive	-	Jerhat	AE No	07 yrs tenure	Done	HBR	As in col - 3 to 5	-	-	Apr 97		
	<u>Date of birth</u> 01-01-1948	GB Jerhat	Aug 72	May 97	-de-	-	Guwahati Dibrugarh										
		CE (AF) Shillong Zone	May 97	Apr 97	-de-	-											
		GB Dibrugarh	Apr 97	Jun 2000	-de-	-											
		Vill - Jorhat PC - Felipes Dist - Jorhat (Assam)	GE(I) AF Chabua	Jun 2000	Till dt												
3.	MES/220290 Shri TK Mukherjee, JE(Civil)	ACE(I) Lab Jorhat	Feb 89	Apr 92	-	Non sensitive	CMS Shillong	No	07 yrs	Done	HBR	As in col - 3 to 5	-	-			
	<u>Date of Birth</u> 21-11-1950	CE (AF) Shillong	May 92	Nov 94	-	-de-	CSE(I), Guwahati										
		CWE Shillong	Nov 94	May 96	-	-de-	Chief engineer Eastern Command										
		Kennedy Park Jorhat - Assam	CE Shillong	May 96	Oct 2000	Sensitive	-										
		(Applied for change of home stn)	GE (I) AF Chabua	Oct 2000	to Till dt	-	Non Sensitive										

Wife is Central
Govt employee and
posted in Shillong
In terms of 4 in
C's Branch letter
No 79040/ELC(I)
dt 30 Sep 97, the
individual applied
to Shillong (Non-
sensitive post)
where wife is
employed.

Sd/-
CCE (AF) Chabua

Attested
Dk. Mgt
17-12-2001

(18) *F of*

KENDRIYA VIDYALAYA SANGATHAN
18, INSTITUTIONAL AREA
SHAHID JEET SINGH MARG
NEW DELHI-110016

ANNEXURE - E
27/06/001

F.No.3-1(D)/2000-KVS(E.IV)

Dated: 20/6/001

TRANSFER ORDER

The following transfer of Music Teachers in terms of clause 10(1) & (3) of the transfer guidelines which inter-alia provides to create a vacancy so as to accommodate the persons who are figuring in list-II as per their priority position, are hereby ordered in public interest/on their own request. They are directed to get relieve as enumerated in the endorsement.

The employees transferred in Public Interest are entitled for Transfer TA as per KVS rules.

S.No.	Name KV	From KV	To	Nature of transfer
<u>Sh./Smt./Ms.</u>				
01.	Reeta.B	Sabarmati, Ahmedabad	Dharangandhra In Pub.Int.	
		To Accommodate List-II transfer request of Ravaji Bhai Gopani Dharangandhra	Sabarmati Ahmedabad	On Request
02.	Rita Dolikia	Ahemdabad Cantt	Himmat Nagar In Pub.Int.	
		To Accommodate List-II transfer request of Rama Mishra	Himmat Nagar	Ahmedabad Cantt On Request
03.	Jhuma Chakraborty	Khumbirgram	Kailashahar In Pub.Int.	
		To Accommodate List-II transfer request of Swapna Sen Gupta	Kailashahar	Khumbigram On Request
04.	K.Kar	Silchar No.2	Aizawal In Pub.Int.	
		To Accommodate List-II transfer request of Joydip Roy Barman	Aizawal	Silchar No.2 On Request
05.	GP Yashoda	MEG & Centre Bangalore	Hassan In Pub.Int.	
		To Accommodate List-II transfer request of G.Indira	Hassan	MEG & Centre On Request Bangalore
06.	A.Padmavati	AFS Yelhanka	Tumkur In Pub.Int.	
		To Accommodate List-II transfer request of B.Gyathri	Tumkur	AFS Yelhanka On Request
07.	P.Wakankar	No.1 Bhopal	Pachmari In Pub.Int.	
		To Accommodate List-II transfer request of Sanjyot Kolwadkar	Pachmari	No.1 Bhopal On Request
08.	J.Bhope	Ambajhari	Chhindwara In Pub.Int.	
		To Accommodate List-II transfer request of Nanda Uttam Rao Patil	Chhindwara	Ambajhari On Request
09.	S.Ram	Baripada	OF Itarsi In Pub.Int.	
		To Accommodate List-II transfer Request of Om Prakash Pauranik	OF Itarsi	Baripada On Request

cont P/2

*Dated 27/06/001
P.U.P. Adm. Secy.*

S.No.	Name KV	From KV	To	Nature of transfer
<u>Sh./Smt./Ms.</u>				
10.	A.Ray Mukti Biswas	No.1 Bhubaneshwar Khurda Road To Accommodate List-II transfer request of Khurda Road	In Pub.Int. Bhubaneshwar-1 On Request	
11.	BM Das	Bhubaneshwar-2	Bolangir No.1 In Pub.Int. To Accommodate List-II transfer request of Rahjan Bihari Panda Bolangir No:1	
12.	Dr.Meeta Sarkar	TATA Nagar	Nausenabagh-2 In Pub.Int. Vizag To Accommodate List-II transfer request of Abhijit Sarkar Nausenabagh-2 Vizag TATA Nagar On Request	
13.	Pranati Roy Bhagaban Sethy	Cuttak Koraput	Koraput Cuttak	In Pub.Int. To Accommodate List-II transfer request of On Request
14.	SS Deshpandey	CME Pune	Ojhar AFS	In Pub.Int. To Accommodate List-II transfer request of Kamble Ankush Sudama Rao Ojhar AFS CME Pune On Request
15.	P.Dater Ulka Shinde	BEG Pune Shivpuri ITEP	Shivpuri ITEP	In Pub.Int. To Accommodate List-II transfer request of On Request
16.	Manorama Dixit Mangala Chaure	Bombay INS Hamla Sehore	Sehore	In Pub.Int. To Accommodate List-II transfer request of INS Hamla,Bombay On Request
17.	G.Ramanan Subagh Lal Das	NAD Karanja Jawahar Nagar	Jawaharnagar NAD Karanja	In Pub.Int. To Accommodate List-II transfer request of On Request
18.	Chitra Phange Kanchan Kumari	No.1 Colaba Ramgarh Cantt	Ramgarh Cantt	In Pub.Int. To Accommodate List-II transfer request of No.1 Colaba On Request
19.	SK Kalra Rattan Kumar	SP Marg,Delhi No.1 Udhampur	No.1 Udhampur	In Pub.Int. To Accommodate List-II transfer request of SP Marg On Request
20.	Manjul Mathur Anita Singh	Sec.2 RK Puram Delhi	Jalipa Cantt	In Pub.Int. To Accommodate List-II transfer request of Sec.2 RK Puram On Request
21.	UK Sharma Ranjana Saxena	No.1 Faridabad Mathura Baad	Mathura Baad	In Pub.Int. To Accommodate List-II transfer request of No.1 Faridabad On Request
22.	S.Kaushal JS Bisht	INA Colony,Delhi No.1 Sirsa	No.1 Sirsa	In Pub.Int. To Accommodate List-II transfer request of INA Colony On Request

Cont P/3

Arched
P.U.A.T
25-8-2001

:3.

23. Rajni Rattan No.1 Delhi Cantt Palwal In Pub.Int.
To Accommodate List-II transfer request of
Sushma Datta Palwal No.1 Delhi Cantt On Request
24. S.Batla Shalimar Bagh Babugarh Cantt In Pub.Int.
To Accommodate List-II transfer request of
Manju Verma Babugarh Cantt Shalimar Bagh On Request
25. P.Karmakar Hassimara Rupa In Pub.Int.
To Accommodate List-II transfer request of
Jaya Eshore Rupa Hassimara On Request
26. K.Banerjee No.2 Kancharapara Berehampur In Pub.Int.
To Accommodate List-II transfer request of
Shilpi Das Berehampur Kancharapara-2 On request
27. K.Gupta Barrackpore AFS Kancharapara-1 In Pub.Int.
To Accommodate List-II transfer request of
AK Chatterjee Kancharapara-1 Barrackpore AFS On Request
28. S.Choudhary Garden Reach No.1 Silchar In Pub.Int.
To Accommodate List-II transfer request of
Jaya Shree Tarafdar No.1 Silchar Garden Reach On Request
29. S.Chatterjee No.1 Salt Lake BRPL Bongaigaon In Pub.Int.
To Accommodate List-II transfer request of
Maya Shaha BRPL Bongaigaon No.1 Salt Lake On Request
30. A.Basu Barrackpore Army No.2 Jorhat In Pub.Int.
To Accommodate List-II transfer request of
Sumita Purkayastha No.2 Jorhat Barrackpore On Request
Army
31. B.Nag Ballyguange No.1 Kalikunda In Pub.Int.
To Accommodate List-II transfer request of
Krishna Mallick No.1 Kaliakunda Ballyguange On Request
32. C.Bhattacharjee Joka, Calcutta CRPF Durgapur In Pub.Int.
To Accommodate List-II transfer request of
Kakali Mukherjee CRPF Durgapur Joka On Request
33. Sheela Mukherjee Kankinara Sibsagar-2 In Pub.Int.
To Accommodate List-II transfer request of
Dolly Paul Sibsagar-2 Kankinara On Request
34. T.Chaterjee Dum Dum Bagdogra In Pub.Int.
To Accommodate List-II transfer request of
W.Rehman Bagdogra Dum Dum On Request
35. S.Hazara Bamangachi Alipurduar In Pub.Int.
To Accommodate List-II transfer request of
Sumita Roy Alipurduar Bamangachi Request
36. S.Das Gupta Ishapore-1 Old DVS Dhanbad In Pub.Int.
To Accommodate List-II transfer request of
Uma Das Old DVS Dhanbad Ishapore-1 On Request
37. G.Mallik Ishapore-2 Sambalpur In Pub.Int.
To Accommodate List-II transfer request of
Krishna Pal Sambalpur Ishapore-2 On Request

Cont P/4

Recd
P.C.P.T.
Ranjan
2-8-1987

S.No.	Name	From	To	Nature of transfer
	KV	KV		
<u>Sh./Smt./Ms.</u>				
38.	R.Das	Santragachi	IOC Haldia	In Pub.Int.
	Nilima Das	To Accommodate List-II transfer request of IOC Haldia	Santragachi	On Request
39.	C.De	Fort William	Talchar-1 SECL	In Pub.Int.
	Bulbul Chaterjee	To Accommodate List-II transfer request of Talchar-1 SECL	Fort William	On Request
40.	SK Sharma	Mathura Cantt	Agra Cantt-3	In Pub.Int.
	SK Chaturvedi	To Accommodate List-II transfer request of Agra Cantt-3	Mathura Cantt	On Request
41.	Kiran Sharma	Lucknow Cantt	Unnao	In Pub.Int.
	Vandana Aggarwal	To Accommodate List-II transfer request of Unnao	Lucknow Cantt	On Request
42.	Kalyani Banerjee	Lucknow BKT	Dehradun CT	In Pub.Int.
	Saraswati Shrivastav	To Accommodate List-II transfer request of Dehradun CT	Lucknow BKT	On Request
43.	Sudha Purohit	Lucknow AMC	Basti	In Pub.Int.
	Arun Roy	To Accommodate List-II transfer request of Basti	Lucknow AMC	On Request
44.	MG Banerjee	Burdwan	Chakradharpur	In Pub.Int.
	Swapan Kumar Banerjee	To Accommodate List-II transfer request of Chakradharpur	Burdwan	On Request
45.	Neelam Tina	Abohar	Halwara-2	In Pub.Int.
	Bimla Sharma	To Accommodate List-II transfer request of Halwara-2	Abohar	On Request
46.	Sushila Kalia	No.2 Jallandhar	Faridkot	In Pub.Int.
	Gurnam Singh	To Accommodate List-II transfer request of Faridkot	Jallandhar-2	On Request
47.	Chandrama Baruah	Borjhar	Doom Dooma	In Pub.Int.
	Krishna Das	To Accommodate List-II transfer request of Doom Dooma	Borjhar	On Request
48.	KK Devi	Narangi	Lakwa	In Pub.Int.
	TC Kalita	To Accommodate List-II transfer request of Lakwa	Narangi	On request
49.	A Barman	IOC Guwahati	Tuli	In Pub.Int.
	Monika Saha	To Accommodate List-II transfer request of Tuli	IOC Guwahati	On Request
50.	AM Kalita	Maligaon	Jagi Road	In Pub.Int.
	Pranita Barman	To Accommodate List-II transfer request of Jagi Road	Maligaon	On Request
51.	R.Dey	Upper Shillong	Tura	In Pub.Int.
	Priti Bhowmik Dey	To Accommodate List-II transfer request of Tura	Upper Shillong	On Request

cont P15

Actual
Parity
Adjusted

(22)

28

S.No.	Name	From	To	Nature of transfer
<u>Sh./Smt./Ms.</u>				
52.	Purnima Tripathi	Old Cantt, All'bad Fatehgarh	In Pub. Int.	
		To Accommodate List-II transfer request of		
	Reeta Pandey	Fatehgarh	Old Cantt All'bad On Request	
53.	Kakoli Mukherjee	Bamrauli, All'bad Chakeri No.3	In Pub. Int.	
		To Accommodate List-II transfer request of		
	Sangeeta Roy	Chakeri No.3	Bamrauli, All'bad On Request	
54.	S.Bandopadhyay	Khagaul	Gaya No.2	In Pub. Int.
		To Accommodate List-II transfer request of		
	Shalini Tiwari	Gaya No.2	Khagaul	On Request
55.	G.Mishra	Danapur	Teju	In Pub. Int.
		To Accommodate List-II transfer request of		
	VK Nahar	Teju	Danapur	On Request
56.	J.Chakraborty	ONGC Agartala	Panisagar BSF	In Pub. Int.
		To Accommodate List-II transfer request of		
	Sikha Dutta	Panisagar BSF	ONGC Agartala	On Request
57.	Abha Mehta	Chhattarpur	Amla	In Pub. Int.
		To Accommodate List-II transfer request of		
	Vibha Shukla	Amla	Chhattarpur	On Request
58.	Jyothi NV	Trichur	Ottapalam	In Pub. Int.
		To Accommodate List-II transfer request of		
	TM Jameesha	Ottapalam	Trichur	On Request
59.	Sangita Sharma	Damana	Akhnoor No.1	In Pub. Int.
		To Accommodate List-II transfer request of		
	Deep Singh	Akhnoor No.1	Damana	On Request
60.	Sudha Sharma	No.1 Jammu	Bhanala	In Pub. Int.
		To Accommodate List-II transfer request of		
	Sunil Raina	Bhanala	No.1 Jammu	On Request
61.	Praveen Chandra Sharma	No.2 Jammu	Kistwar, Dul.	In Pub. Int.
		To Accommodate List-II transfer request of		
	Bawa Ditta Koushal	Kistwar, Dulhasti	No.2 Jammu	On Request
62.	J.Mukherjee	CMM Jabalpur	Balaghari	In Pub. Int.
		To Accommodate List-II transfer request of		
	Purushotam Shukla	Balaghari	CMM Jabalpur	On Request
63.	Banti Bhatia	Lalgarh Jattan	No.3 Bikaner	In Pub. Int.
		To Accommodate List-II transfer request of		
	Sudhir Kr.Sharma	Bikaner No.3	Lalgarh, Jattan	On Request
64.	Kusum Mathur	No.1 Kota	Sikar	In Pub. Int.
		To Accommodate List-II transfer request of		
	Ramchandra Makhan	Sikar	No.1 Kota	On Request

Cont P/6

Bank
Recd
Rptd
X/8

(23)

24

S.No.	Name KV	From KV	To	Nature of transfer
<u>Sh./Smt./Ms.</u>				
65.	S.Mukherjee	Durgapur CMERI	Krishna Ngr. In Pub.Int. Colliery	
		To Accommodate List-II transfer request of Sikha Chakravorty Krishna Ngr.	Durgapur CMERI On Request Colliery	
66.	B.Sen(CHAK) Riva Singh	Kunjban Bagafa BSF	Bagafa BSF Kunjban	In Pub.Int. On Request
67.	B.Mishra	Puri To Accommodate List-II transfer request of Rabindra Gochhayat No.3 Talchar	No.3 Talchar Puri	In Pub.Int. On Request
68.	Reeta Kumar KLB Mishra	Masjid Moth To Accommodate List-II transfer request of Jayant Colliery	Jayant Colliery Masjid Moth, Delhi	In Pub.Int. On Request
69.	S.Kanade Prashant R.Sutar	IAT Girinagar Ahemdagar-3	Ahemdnagar-3 IAT Girinagar	In Pub.Int. On Request
70.	Bani Majumdar Mukul Garg	Bullandsahar Aligarh	Aligarh Bullandsahar	In Pub.Int. On Request
(Seventy only)				

This issues with the approval of Competent authority.

M.K.Rao

(M.K.RAO)
Dy. Commissioner(Admn.)

Copy to:

1. The employees concerned.
2. The Principal, Kendriya Vidyalaya from where the employee has been transferred in Public Interest (displaced). He is directed to relieve the employee concerned immediately.

In case the said employee come under any of the following categories:-

- i) Less than 02 years to retire w.e.f. 1.4.2001 i.e. to be retired before 31.3. 2003
- ii) Physically handicapped as per Govt.of India rules.
- iii) Suffering from those diseases as defined in the transfer guidelines.
- iv) Death of spouse (death having occurred within 02 years i.e. after 31.3.1999).

Cmt 2/7

Apr 2001
P.W.D. & B.C.B.U.O.

:7:

- v) General Secretary, President of the Recognised Service Association who are also the members of JCM.

he/she should not be relieved and intimation to this effect should be sent to the corresponding Vidyalaya both Regional Offices and KVS(HQ) Estt.III/Estt.IV Section immediately so that further appropriate action can be taken. Representation of the employee also should be sent to KVS for record.

3. The Principal, Kendriya Vidyalaya from where the employee is transferred on request. In case the Vidyalaya receives any information about the displaced employee coming under any of the 05 categories as stated under Sl.No.2 above, the relieving of his employee (Request transfers) should be deferred till further order. KVS(HQ)/ Assistant Commissioner Office should be kept informed for further orders. Hence the employee may be relieved after 10 days. In case the displaced employee reports for joining immediately, the request transfreee may also be relieved immediately.
4. All Assistant Commissioners, KVS, ROs.
5. General Secretary of the Recognised Association.
6. OSD (HRM)/ OSD (Def.).
7. All Officers of KVS(HQ), New Delhi.
8. EA to Commissioner.
9. Guard file:

Dr. E. Prabhakar
(Dr. E. Prabhakar)
Education Officer

DRPHK -
P&M
14-8-2001

SK

KENDRIYA VIDYALAYA SANGATHAN
18, INSTITUTIONAL AREA
SHAHEED JEET SINGH MARG
NEW DELHI-110016

(25)

F.3-1(D)2001-KVS(E.IV)

Dated: 9/8/01

TRANSFER ORDER

The following transfers of the Misc. Category teachers in terms of clause 10(1) and 10(3) of the transfer guidelines which inter-alia provides to create a vacancy so as to accommodate the persons who are figuring in list-II as per their priority position are hereby ordered in Public Interest. They are directed to get relieved as enumerated in the endorsement.

Sl.No.	Name of the Teacher	Transferred		Nature of transfer
		From	To	

Mr/Mrs/Ms.**Music Teacher**

1. S. Mukherjee Happy Valley Tura P. Int.
 (In order to accommodate Priority list-II transfer request of Sh. Priti Bhowmik Dey, KV, Tura)
2. Smt. N.R.Dhawan Sriganganagar No.3 Bikaner P. Int.
 (In order to accommodate Priority list-II transfer request of Sh. S.K. Sharma, KV, No.3 Bikaner)

(Two Cases Only)**This issue with the approval of the Competent Authority.**

Omrao
 (M.K. RAO)
 Dy. Commissioner(Admn.)

Distribution to:-

1. The employees concerned.
2. The Principal Kendriya vidyalaya from where the employee has been transferred in Public Interest(displaced). He is directed to relieve the employee concerned immediately.

In case the said employee come under any of the following categories:-

- i) Less than 02 years to retire w.e.f. 1.4.2001 i.e. to be retired before 31.3.2003.
- ii) Physically handicapped as per Govt. of India rules.
- iii) Suffering from those diseases as defined in the transfer guidelines.
- iv) Death of spouse (death having occurred within 02 years i.e. after 31.3.1999).

Contd....2

Arvind P. K. Adv. Advo. 21-8-2001

- v) General Secretary, President of the Recognised Service Association who are also the member of JCM.

He/she should not be relieved and intimation to this effect should be sent to the corresponding Vidyalaya both Regional Offices and KVS(HQ) Esstt. III/Esstt.IV section immediately so that further appropriate action can be taken. Representation of the employee also should be sent to KVS for record.

3. The Principal, Kendriya Vidyalaya from where the employee is transferred on request. In case the Vidyalaya receives any information about the displaced employee coming under any of the the 05 categories as stated under Sl. No.2 above, the relieving of his employee (Request transfers) should be deferred till further order. KVS(HQ)/ Assistant Commissioner Office should be kept informed for further orders. Hence the employee may be relieved after 10 days. In case the displaced employee reports for joining immediately, the request transferee may also be relieved immediately.
4. All Assistant commissioners, KVS, ROs.
- 5 General Secretary of the Recognised Association
6. OSD (HRM)/ OSD (Def.)
7. All Officers of KVS (HQ), New Delhi
8. EA to Commissioner.
9. Guard file

Arreved
P. A. 10/10/2001
P. A. 10/10/2001

From : Mrs Stuti Mukherjee
 KV Happy Valley
 Shillong - 07

To,

The Commissioner
 Kendriya Vidyalaya Sangathan

(Through Proper Channel)

Sir,

With due deference, I beg to submit the following pertinent points in connection with my eventual posting out from KV Happy Valley Shillong:-

(A) I got appointed in KV Sangathan as M/Teacher during Aug 1975 and served in the following KV

- (i) KV Sibsagar 16 Aug 1975 to 30 Jun 1976
- (ii) KV Happy Valley 01 Jul 1976 to 28 Jul 1979
- (iii) KV Maligaon 29 Jul 1979 to 20 Feb 1982
- (iv) KV Upper Shillong 22 Feb 1982 to 29 Sep 1982
- (v) KV Happy Valley 30 Sep 1982 to till date

As my husband is a permanent resident of West Bengal, I have been applying for my posting to Kolkata for last six years (last year being applied for Guwahati) for settlement of my family member. But to my utter dismay I could not get posting to Kolkata despite my request for posting/transfer every year in terms of KV rule.

(B) My husband is a Central Govt Employee and was away from Shillong on posting to GE (I) AF Chabua and joined me during Jun 2001 on his posting back to Shillong "for the only reason of his wife (ie Myself) being an employee from KVS posted at Shillong". As such order for my posting out from Shillong before completing even a year with husband or before subsiding or settlement of various family problems will not only be detrimental to my family welfare but against the spirit of the Govt policy in force allowing both husband/wife to serve together. Moreover both my children are studying in colleges.

(C) My mother in law who is staying with us has recently became the victim of cancer and undergoing medical treatment. Medical certificate dated 07 Apr 2001 issued by Dr. RL Roy, MBBS, DTMCH, MRCP, FRCP, FIMSA (Medical Specialist) in enclosed as support.

Under the circumstances above, I beg to state that in case my posting to Kolkata cannot be materialized, I have left no other alternative to seek your permission for volunteer retirement from service.

Thanking you,

Yours faithfully,

Stuti Mukherjee
 (Stuti Mukherjee)

Station : Shillong
 Dated : 18 Aug 2001

*Attached
 P.M.A.V.
 Advance
 18.8.2001*

Advance Copy

i) Commissioner KV Sangathan
 New Delhi

ii) Asst Commissioner, Gaithor Region,
 Gaithor - "